

(c) to (e) Does not arise.

**Indian National Trust for Art and Cultural Heritage**

7506. SHRI MADHAVRAO SCINDIA : Will the Minister of EDUCATION AND CULTURE be pleased to state :

(a) whether the Indian National Trust for Art and Cultural Heritage had recently been set up ;

(b) if so, the objectives of the Trust;

(c) the details of projects to be undertaken by the Trust ; and

(d) whether it is also proposed to set up regional bodies, enlarge its work and involve local youths for preservation of our heritage ?

THE MINISTER OF STATE OF THE MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WELFARE (SHRIMATI SHEILA KAUL) : (a) The Indian National Trust for Art and Cultural Heritage has been set up as a voluntary organisation and registered as a society.

(b) to (d) The objectives of the Trust, as indicated in their Memorandum of Association are reproduced in the attached statement. It is for the Trust to decide on its set up and projects to be undertaken in furtherance of these objectives.

**Statements**

The objects for which the Society is formed are :—

- (i) to create and stimulate an awareness among the public for the Preservation of the cultural and natural heritage of India and respect and knowledge of past experience and skills ;

(ii) to undertake measures for the preservation and conservation of natural resources and cultural property, including but not limited to places of scenic beauty and geological features, having a high archaeological, historical, artistic or scientific value, as are not protected by any of the Central or State statutes ;

(iii) to undertake appropriate measures for the preservation of not only historic buildings but also of historic quarters and towns and domestic architecture displaying artistic or skilled craftsmanship ;

(iv) to acquire or to hold in lease any cultural property or part thereof which the Society may deem necessary in furtherance of its objects ;

(v) to undertake documentation of the cultural and natural heritage ;

(vi) to act as a pressure group by arousing public opinion when any part of the cultural heritage is threatened with imminent danger of damage or destruction, arising out of private or public policy or in and other manner ;

(vii) to undertake pilot conservation projects ;

(viii) to identify the cultural components of rural and urban development schemes with a view to ensuring that latter which are oriented essentially to material and technological progress, do not pass any danger to architectural and natural heritage or resources ;

- (ix) to extend and strengthen cooperation with professional national and regional organisations like the Archaeological Survey of India, State Departments of Archaeology, National and other Museums and National Research Laboratory for conservation of cultural property and with UNESCO and other international professional organisations like the International Council on Monuments and Sites (ICOMOS), the International Council on Museum (ICOM), the International Centre for the Study of the Preservation and Restoration of Cultural Property in Rome (ICCROM), the International Union for Conservation of Natural Resources (IUCN) and such bodies.
- (x) to promote the preservation of traditional arts and crafts and to ensure their authenticity and identity ;
- (xi) to act as a 'Culture Bank' for providing financial, technical and intellectual assistance towards the preservation of of cultural and natural resources and heritages as also creative and innovative activities ;
- (xii) to create a suitable forum for the exchange of ideas and techniques and to undertake, organise and facilitate study courses, workshops, conferences and lectures in matters relating to conservation of natural and cultural property and resources.
- (xiii) to stimulate research in matters of conservation as much on technical scientific plans as on doctrinal ;
- (xiv) to undertake and provide for the publication of a journal, books, pamphlets, newsletters, posters, etc., in furtherance of the objects of the Society ;
- (xv) to set up and maintain libraries and information services to facilitate the study of cultural and natural heritage ;
- (xvi) to constitute or cause to be constituted Regional Branches or Chapters at convenient centres in India to promote the objects of the Society ;
- (xvii) to undertake promotional activities, the proceeds of which will add to the resources of the Society to be utilised for the purpose of the Society ;
- (xviii) to make continuing provisions for the administration of funds available to it from the Charles William Wallace Bequest and income thereof and to apply the same for advancement of education including history, the humanities, science, technology, arts and crafts in any manner exclusively charitable and for the benefit of the public of the Republic of India or of the United Kingdom of Great Britain and Northern Ireland or any section of the public of either of these two countries with the approval of the Reserve Bank of India ;
- (xix) in furtherance of the foregoing charitable objects but not further otherwise and without prejudice to the generality of the same :—
- (a) to use all or any of capital or income of the Society funds for the provision of financial assistance for the man and women of U. K.

nationality who are domiciled and resident in the United Kingdom of Great Britain and Northern Ireland to enable them to travel to India and to follow in India any course of study, research or any other educational pursuit which will be beneficial to either or both countries ;

- (b) to use all or any of the capital or income of the Society funds for the provision of financial assistance (by way of grant or otherwise as the Society may determine) or any charitable educational institution in the Republic of India or any charitable educational institution in the United Kingdom of Great Britain and Northern Ireland serving (either exclusively or with others) persons of U. K. nationality and domiciled and normally resident in the United Kingdom subject to the approval of the Reserve Bank of India.

(xx) All the incomes, earnings, moveable and/or immoveable properties of the Society shall be solely utilised and applied towards the promotion of its aims and objects only ;

(xxi) to do all such lawful acts and things as are conductive or incidental to the attainment of the aforesaid objects of the Society.

**Teachers Under Kendriya Vidyalaya Sangathan**

7507. SHRI MANORANJAN BHAKTA : Will the Minister of EDUCATION AND CULTURE be pleased to state :

(a) whether the Kendriya Vidyalaya Sangathan has got separate terms and conditions of employment teachers working under it in different places in the country ;

(b) if so, the details thereof ;

(c) whether it is a fact that primary school teachers locally recruited at Port Blair by the Kendriya Vidyalaya Sangathan and subsequently permanently absorbed in the Sangathan were denied the benefits of Andaman special pay/special allowance rent free accommodation and free sea passage;

(d) if so, the reasons therefor ;

(e) whether every employess of the Kendriya Vidyalaya Sengathan has got transfer liability throughout India , and

(f) if so, the reasons for discrimination made in the service conditions of certain employees of the Sengathan at Port Blair depriving them of financial and other benefits ?

THE MINISTER OF STATE OF THE MINISTRIES OF EDUCATION AND CULTURE AND SOCIAL WELFARE (SHRIMATI SHEILA KAUL) : (a) No, Sir.

(b) Does not arise.

(c) and (d) As per extant rules of the Kendriya Vidyalaya Sangathan its locally recruited employees working at Port Blair are not entitled to the allowances etc. referred to. However, the Sangathan is being advised to examine the matter in the context of similar concessions if extended by Government to its locally recruited employees .

(e) Yes, Sir. However, as a matter of policy, Primary Teachers are generally not transferred outside their home states except on request.

(f) All the teachers working under Kandriya Vidyalaya Sangathan